

Civil Appeal No(s). 3607/2016

ITEM NO.11

COURT NO.2

SECTION XIV-A

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

VERSUS

THE STATE OF NAGALAND & ORS. Respondent(s)

IA No. 88466/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 69269/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 143223/2023 - INTERLOCUTARY APPLICATION

IA No. 141043/2023 - INTERVENTION APPLICATION

IA No. 1/2012 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 26-09-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

**For Appellant(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Mugdha, Adv.
Mr. Satya Mitra, AOR**

**For Respondent(s) Mr. K N Balgopal
Advocate General Of State Of Nagaland, Sr. Adv.
Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.**

**Ms. Pinky Behera, AOR
Mr. Davies, Adv.**

**Mr. Rajat Nair, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Pratyush Shrivastava, Adv.
Mr. Arvind Kumar Sharma, AOR**

**Mr. Shantanu Krishna, AOR
Mr. Ankit Mishra, Adv.
Mr. Sidharth Sarthi, Adv.
Mr. Animesh Tripathi, Adv.
Mr. Anant Prakash, Adv.**

Mr. Abhaid Parikh , AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Arvind Gupta, AOR

Mr. Mohammed Sadique T.A., AOR
Mr. Babu Karukapadath, Adv.
Mr. Shaji J Kodankandath, Adv.

UPON hearing the counsel the Court made the following
O R D E R
Application for permission to file lengthy list
of dates is allowed.

Learned Advocate General on behalf of the State of Nagaland submits that the Bill has been introduced on 12.09.2023, the Nagaland Municipal Act 2023, which provides for 33 per cent reservations for women in terms of Article 243T in the Urban Local Bodies. He submits that this process was possible in consultation with the Tribal heads of 16 major Tribes and 7 minor Tribes on 01.09.2023 who have all agreed to the concept of 1/3rd reservation for women.

He further submits that the matter has been referred to the Select Committee which would be able to shortly give its report and requests for a deferment after the first week of November, 2023 by which time he is hopeful that the Legislative Assembly will pass the Bill.

He further submits that he would like to even give a blue print and schedule of how the election

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will be carried out after the Bill is passed.

List on 10.11.2023.

**(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS**

**(POONAM VAID)
COURT MASTER (NSH)**